

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'C' NEW DELHI**

**BEFORE SHRI G.S. PANNU, PRESIDENT &
SHRI SAKTIJIT DEY, JUDICIAL MEMBER**

ITA No.2716/Del/2019
Assessment Year: 2015-16

Tabish Usman, 6562/12, Chamelian Road, Bara Hindu Rao, New Delhi PIN: 1100 06	Vs.	JCIT, Range-63, New Delhi
PAN :AAIPU4646E		
(Appellant)		(Respondent)

Appellant by	None
Respondent by	Shri Om Prakash, Sr. DR

Date of hearing	10.06.2022
Date of pronouncement	10.06.2022

ORDER

PER SAKTIJIT DEY, JUDICIAL MEMBER:

This is an appeal by the assessee against order dated 18.03.2019 of learned Commissioner of Income-Tax (Appeals)-20, New Delhi for the assessment year 2015-16.

2. When the appeal was been called for hearing, none appeared on behalf of assessee. However, assessee has filed letter dated 03.05.2022, seeking withdrawal of the appeal, as, he has opted for

settling the dispute arising in the appeal under the Direct Tax Vivas se Vishwas Act, 2020 and has received Form 5 issued by the designated authority. A copy of Form 5 has been attached to the aforesaid letter.

3. Learned Departmental Representative didn't object to assessee's request for withdrawal of the appeal.

4. We have heard learned Departmental Representative and perused the material on record.

5. As could be seen, assessee has opted for settling the dispute arising in the appeal under the Direct Tax Vivas se Vishwas Act, 2020. Accepting assessee's declaration, the designated authority has issued Form 5 on 16.09.2021. Thus, for all practical purposes, the dispute arising in the appeal has been settled. Accordingly, we permit the assessee to withdraw the present appeal.

6. In view of the aforesaid, the appeal is dismissed as withdrawn.

7. In the result, the appeal is dismissed.

Order pronounced in the open court on 10TH June, 2022.

**Sd/-
(G.S. PANNU)
PRESIDENT**

**Sd/-
(SAKTIJIT DEY)
JUDICIAL MEMBER**

Dated: 10th June, 2022.
Mohan Lal